

and Hotel Facilities in the Coastal Areas

1147. DR. SUDHIR RAY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 1302 on December 1, 1992 and state:

(a) whether the Expert Committee set up by the Government for reviewing the present regulations and norms regarding setting up of tourism and hotel facilities in the coastal areas has submitted its report;

(b) if so, the recommendations made by the Committee;

(c) the reaction of the Government thereto; and

(d) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Recommendations made by the Committee are as given in the statement attached.

(c) The report is being examined by the Government.

(d) Does not arise.

STATEMENT

Recommendations of the Expert Committee on various items:

1. *Depth of the No Development Zone (NDZ)*

The present provision of 200 m. in case of sandy beaches, should not be disturbed. In case of sandy beaches, should not be disturbed. In case of rocky or hilly coastlines, relaxation in the 200 m. rules may be made on a case-to-case basis with specific approval of the Ministry after carrying out the necessary Environmental Impact Assessment studies.

2. *Demarcation of the High Tide Line (HTL)*

A uniform approach should be adopted in all parts of the country after deciding the demarcating authority. Demarcating authority as well as the coastal states should be informed that the HTL would be a same as "high water-line".

3. *Depth of NDZ along Rivers, Creeks and Backwaters*

This provision should be redrafted for clarity and practicability of its application along the river side lands.

4. *Drawal of Ground Water in the NDZ*

There is no need to make any changes in the existing provisions regarding ground water extraction.

5. *Land Use in the NDZ*

(a) landscaping including dressing and altering of sand dunes within the NDZ should be permitted.

(b) only live fencing should be permitted around lands in the NDZ and

(c) while tennis courts and other playing field are permissible within the NDZ, swimming pools are not.

6. Height and FSI Regulations

(a) there is no need to change the existing regulations regarding the height of hotel buildings.

(b) the FSI should be calculated on the basis of the area of the entire plot, including that portion of it which falls within the NDZ.

(c) a basement may be allowed to be built under the hotel buildings provided a 'No Objection Certificate' is obtained from the State Ground Water Authority that it will not adversely affect the free flow of ground water in the area, and

(d) the basement will not be taken into account for purposes of calculating the floor area allowed under the FSI

7. Corridors between Hotel Properties

Notification should be amended so as to provide for a gap of 6 m. instead of 20 m. between hotel properties.

8. Problems of Implementation

The Committee felt that problems relating to the implementation of the regulations should be given high priority by the Ministry, if these are not to become a mockery.

SAARC Plan For Girl Child

1148 SHRI SHRAVAN KUMAR PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps so far taken to implement the SAARC Plan for the girl child and Colombo Resolution on children adopted by SAARC Conference in September, 1992, and

(b) the extent to which the same has been implemented so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): (a) and (b). As a follow-up to the SAARC framework of the Decade Programme for the Girl Child, Government has finalised a National Plan of Action for the SAARC Decade of the Girl Child (1991-2000) in November, 1992. The first meeting of the Coordination Committee of Secretaries set up to review and take follow-up action on it has already been held. All the States/UTs have been requested to draw up their own Plans of Action, and to constitute similar Coordination Committees at the State/UT level.

Similar action has also been taken on the Colombo Resolution on Children.

[Translation]

New Schemes to Impart Literacy

1149. SHRI N.J. RATHVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the districts in which new schemes to impart literacy, have been approved,

(b) the target and allocation made therefor during the Eighth Plan, and

(c) the basic features of the new approach in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI AJAY SINGH): (a) and (b). AS of now 140 total literacy campaigns covering 182 districts